

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 1211/1995

Date of Decision: 1st August 1997.

BETWEEN:

G. Ramalakshmi

.. Applicant

AND

1. Union of India rep., by
Secretary,
Ministry of Defence,
New Delhi.

2. Flag Officer Commanding in Chief,
Eastern Naval Command,
H.Q. Visakhapatnam.14.

3. Base Virtualling Officer,
B.V. Yard,
Visakhapatnam-9.

.. Respondents

Counsel for the applicant: Mr. P.B. Vijaya Kumar

Counsel for the Respondents: Mr. V. Rajeswara Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(The Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

Heard Mr. B.M. Patro for Mr. P.B. Vijaya Kumar on behalf of the applicant and Mr. V. Rajeswar Rao for the respondents.

The applicant had been engaged intermittently as unskilled labourer between March 93 to March 1995. On the strength of an interim order passed on 12.10.95, it is stated by Mr. Patro that she has been working continuously without any break from October, 1995 or thereabouts. It is also

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stated that since her last unbroken engagement she has put in more than 240 days of work in a year and has thus become eligible to be considered for regularisation of her services.

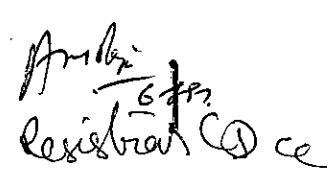
The respondents may check the veracity of this statement and if found true, shall examine the extent scheme, relevant rules and instructions on the subject. A case of similar nature was disposed of by this tribunal some time ago. It was mentioned by Mr. Patro that the applicant in this OA deserve a similar consideration as was extended to applicant in OA 20/89. This aspect may also be kept in view. The respondents may take eventually a suitable decision and communicate the same to the applicant within 120 days from the date of receipt of a copy of this order. It is also directed that as long as there is a requirement of manpower and availability of work, an effort shall be made to continue engaging the applicant in preference to outsiders from open market provided also that the same does not effect any worker senior to her, and provided further that none is discharged or retrenched merely to accomodate her.

Thus the OA is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 1st August, 1997.

KSM


Deputy Registrar (D) ce
Anil
6/97

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IN

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 1 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1211/95.

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

11 AUG 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH